(ग) क्या प्रत्येक बैंक को प्रत्येक ब्लाक में जून, 1978 तक कम से कम एक शाखा खोलने के लिए कहा गया था और क्या ऐसा किया गया है; और

(घ) मध्य प्रदेश में छतरपुर और टीकमगढ़ जिलो के अतिरिक्त अन्य जिलों के नाम क्या है जहां वाणिज्यिक बैंक स्थापित किये गये है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुल्फिकार उल्लाह) : (क) और ख) : जी, हां। सरकार/रिजर्व बैंक द्वारा, वाणिज्यिक बैंको द्वारा कृषि और छोटे उद्योगो को दिये गये ऋणो की प्रगति का निम्नलिखित ढंग से निरीक्षण और समीक्षा की जाती है :—

(1) विशेषज्ञ समिति की नियुक्ति ;

(2) कृषि, छोटे उद्योगो और अन्य प्राथमिकता वाले क्षेत्रो को दिये गये ऋणो के बारे में विशिष्ट सांख्यकीय विवरणो के माध्यम से सूचना प्राप्त करके ;

(3) देश में जिला, राज्य और क्षेत्रीय स्तरो पर परामर्शदात्री समितिओ में समीक्षा करके; और

(4) सरकारी क्षेत्र के बैंको के सामने निर्धारित सामाजिक-आर्थिक लक्ष्यो को प्राप्त करने में प्रत्येक बैंक के कार्य निष्पादन की समीक्षा करके ।

(ग) बैंको से कहा गया है कि वे जून, 1978 के अन्त तक हर बैंक रहित सामुदायिक विकास खण्ड में कम से कम एक बैंक शाखा अवश्य खोल दें। दिसम्बर, 1976 के अन्त की स्थिति के अनुसार देश भर में 700 से अधिक बैंक रहित सामुदायिक विकास खण्ड थे। इस समय केवल 44 ऐसे खण्ड हैं जिनमें बैंकिंग सुविधायें प्रदान करना शेष है। इन खण्डों में पहुंचने की तथा मूल ढांचे की कमियों सम्बन्धी कठिनाइयां हैं।

(घ) सम्भवत. इसका आशय मध्य प्रदेश में स्थापित क्षेत्रीय ग्रामीण बैंको से है। इस राज्य में 4 क्षेत्रीय ग्रामीण बैंक कार्यरत हैं जिनका ब्यौरा नीचे दिया जा रहा है :—

क्षेत्रीय ग्रामीण बैंक का नाम	कमाड क्षेत्र के अन्तर्गत जिले
1. बिलासपुर रायपुर क्षेत्रीय ग्रामीण बैंक	बिलासपुर और रायपुर
2. क्षेत्रीय ग्रामीण बैंक	होशंगाबाद और रायसेन
3. रीवा-सीधी ग्रामीण बैंक	रीवा और सीधी
4 बुन्देलखण्ड ग्रामीण बैंक	छतरपुर और टीकमगढ़ ।

Pay Scales of Class-I Gazetted Officers

4499. SHRI PRADYUMNA BAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the different pay scales of Class-I Gazetted Officers in various Ministries and Departments of Government of India;

(b) the pay scales of Class II Gazetted or non-Gazetted officers who are given these scales on promotion; and

(c) what special facilities are provided to Class-I Gazetted Officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH). (a) A statement indicating the standard scales of pay of Class I (Group 'A') posts under the Central Government is placed on the Table of the House.

(b) Such of the Class II (Group 'B') Gazetted and non-Gazetted Officers who get promotion to Class I (Group 'A') posts against the promotional quota are generally in the following scales of pay:—

(i) Rs. 650-30-740-35-810—EB-35-880-40-1000—EB-40-1200.

(ii) Rs. 650(775)-35-880-40-1000—EB 50-1200.

(iii) Rs. 840-40-1000-EB-50-1200.

(iv) Rs. 650-30-740-35-880-EB-40-960.

(v) Rs. 550-25-750—EB-30-900 (non-Gazetted).

(c) No special facilities are provided exclusively by virtue of the status of a post being Class I (Gazetted).

Statement

List of approved scales of pay of Class I (Group A) posts under the Central Government

(1) Rs. 700-40-900—EB-40-1100-50-1300.

(2) Rs. 700-40-900—EB-40-1100-50-1250-EB-50-1600.

(3) 900-40-1100-EB-50-1400.

(4) Rs. 1100-50-1600.

(5) Rs. 110-50-1500-EB-60-1800.

(6) Rs. 1200-50-1600.

(7) Rs. 1200-50-1700-60.

(8) Rs. 1200-50-1500-60-1800.

(9) Rs. 1200-50-1300-60-1600-EB-60-1900-100-2000.

(10) Rs. 1300-50-1700.

(11) Rs. 1500-60-1800.

(12) Rs. 1500-60-1800-100-2000.

(13) Rs. 1650-75-1800.

(14) Rs. 1800-100-2000.

(15) Rs. 1800-100-2000-125/2-2250.

(16) Rs. 1850 fixed.

(17) Rs. 2000-125/2-2250.

(18) Rs. 2250-125/2-2500.

(19) Rs. 2250-125/2-2500—EB-125/2-2750.

(20) Rs. 2500 fixed.

(21) Rs. 2500-125/2-2750.

(22) Rs. 2500-125/2-3000.

(23) Rs. 2750 fixed.

(24) Rs. 3000 fixed.

(25) 3000-100-3500.

(26) Rs. 3250 fixed.

(27) Rs. 3500 fixed.

Release of E.C. Grade Aluminium on Bond without Payment of Excise Duty

4500. DR. VASANT KUMAR PANDIT: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) is it a fact that Government of India is not agreeing for release of E.C. Grade Aluminium on bond without payment of Excise Duty even though the orders were placed under IDA and treated as export orders;

(b) is it also a fact whether the supplies on whom orders are placed under IDA are required to pay full amount of excise duty at the time of purchasing Aluminium and then claim its reimbursement;

(c) is it a fact that this process is time consuming and often takes more than six months to get the refund claimed; and

(d) have the Government any proposal for solution of this problem and difficulties in getting supplies in time under IDA contracts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Under the Central Excise Law, goods supplied to I.D.A. aided projects within the country can not be treated as exported and hence in-bond movement without payment of excise duty is not permissible.

(b) Since goods supplied to I.D.A. aided projects are not considered to have been exported for Central Excise purposes, they can be cleared from a factory only on payment of central excise duty. Suppliers of such goods can, however, claim cash assistance in lieu of duty drawback and excise duty rebate from the Market Development Fund administered by the Ministry of Commerce.

(c) and (d). Application for cash assistance is submitted after some payment is received from the project authorities. In order to expedite payment of cash assistance the Ministry of Commerce has decentralised this work and issued concrete guidelines for disposal of claims. Augmentation of staff for the purpose of speedy disposal of those claims is also under consideration of that Ministry. The Government is also considering import of aluminium.